

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 26/Chd/Pb/2017.

In the matter of :

Sunrise 14 A/S Denmark.

....Applicant/Financial Creditor
Versus

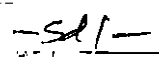
M/s. Muskaan Power Infrastructure Ltd.


....Respondent/Corporate Debtor

Present: Mr. Rohit Khanna and Mr. Yohaann Limathwalla for Applicant.
None for respondent.

We have noticed that the copy of application with complete Paper Book was sent to the Corporate Debtor by Courier Service which is not permitted by virtue of sub-rule 3 of Rule 4 of IBC (Application to Adjudicating Authority) Rules, 2016. Any how, the learned counsel for the applicant seeks and is permitted to withdraw the instant petition with liberty to file fresh one on the same cause of action.

Ordered accordingly.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

May 11, 2017
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